

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-772(ND)/2018

In the matter of:

Simran Kaur

....Applicant

Vs.

International Traceability Systems

....Respondent

Under Section: 9 of IBC Code, 2016.

Order delivered on 25.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Pawan Dubey, Adv.

Ms. Simran Kaur-Operational Creditor

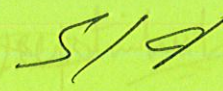
For the Respondent

: Ms. Ateka Khan and Mr. Rahul Ghosh,
CS

ORDER

Learned counsel for the applicant and respondent present. Learned counsel for the respondent seeks time to reconcile the dues as claimed in the application and explore the possibility of settlement. Two weeks are granted. The respondent to initiate and give the details of amount they are ready to pay to applicant as per their record and the applicant should revert back. Let the meeting be held and the issue be addressed. For further consideration on 20.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**